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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

CP No.38/98 in OA No.741/97

DT. OF ORDER : 19-03-1998.

Between :-

N.Swamiji

... Petitioner/Applicant

And

Sri PBD Serma (officiating), The Director of Accountal (Postal), Station Road, Abids, Hyderbbad.

(2nd respondent in the main OA not necessary to this petition)

... Contemnors/Respondents

Counsel for the Applicant : Shri Krishna Devan

Counsel for the Respondents: Shri V.Rajeshwar Rao, CGSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HONIBLE SHRI B.S.JAI PARAMESHWAR : MEMBER (3)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

Heard Sri Krishna Davan, counsel for the applicant and Sri V.Rajeshuar Rao, standing counsel for the respondents.

2. The O.A. was disposed of with the following directions :-

The pay of the applicant should be fixed from the date of his promotion as APM (Accounts) under FR 22(c). The recevered amounts should be returned back to the applicant. The arrears due to the fixation under FR 22(c) should be paid to the applicant within 3 months from the date of receipt of a copy of this order.

Now Sri V.Rajeshwar Rao, standing counsel for the respondents submits that the order will be fully complied within10 days time. He assures that there will not be any delay in compliance.

3. The applicant is at liberty to revive the CP if the direction is not complied with on or before 3-4-98. Accordingly CP is closed.

(B.S.JAI PARAMESHWAR)

Member (J)

Dated: 19th March, 1998. Dictated in Open Court. (R.RANGARAJAN)
Member (A)

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